

biggest headaches. If we want to have a national programme; what shall we do with the reality of 14 or 15 different languages? That is one of the answers we have to find out. It is quite clear that we are not only relying on a satellite experiment. The programme of having television network on the basis of terrestrial cables is proceeding. Therefore, this will be a hybrid system. For certain national programmes and for rural and remote areas, the satellite will be used if it becomes successful. For all the other normal television, there will be regional television stations which presumably will be using regional languages and will broadcast their programmes *Interruptions*. As regards the second question, about educational programmes, I said that a centre would be set up. The NCERT will set up a training centre and a curriculum development centre and they will be in constant touch with the States, get all their syllabus and curriculum and see to what extent it is possible to achieve identity and uniformity, so that it will be useful for all persons.

WRITTEN ANSWERS TO QUESTIONS

Collaboration by Foreign Firms with Indian Firms in Union Territories of Delhi

*1715. SHRI M. L. SONDHI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the names of foreign firms with their nationality, which have been allowed to enter into collaboration arrangements in the Union Territory of Delhi and the names of the Indian collaborators ;

(b) whether there have been cases where collaboration arrangements were sought elsewhere in India and were later transferred to the Union Territory of Delhi ; and

(c) whether any of these firms have been found guilty of foreign exchange regulations or of the Company law regulations and, if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). List of foreign collaboration agreements, approved by Government from time to time, showing the names of Indian parties, names of foreign

collaborators and items of manufacture are published in the Directorate of Commercial Publicity, Ministry of Foreign Trade monthly publication "*The Journal of Industry and Trade*", copies of which are available in the Library of the House. Information in respect of collaboration agreements approved by Government is not, however, kept State-wise, because such agreements are approved from point of view of importance of particular industries and not on account of the units in such industries.

(c) Information is being collected and will be placed on the Table of the House.

Appeal for more Funds by Indian Delegate at General Session of U. N. I. D. O.

*1716. SHRI N. R. LASKAR :

SHRI MAYAVAN :

SHRI DHANDAPANI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that India had made an appeal for more funds for the operations of the U. N. Industrial Development Organisation (U. N. I. D. O.) ;

(b) if so, whether the appeal was made by our delegate at the General Session of the U. N. I. D. O. ;

(c) if so, the other proposals put forward by the delegate in the Conference ; and

(d) how far they have been accepted and approved ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Yes, Sir, in his statement during the general debate, the leader of the Indian delegation had stated that it will be necessary for UNIDO to have larger resources and greater independence to evolve its own strategy and to take its own decisions to promote industrialisation of the developing countries.

(c) Some of the other important points made by the Indian delegation are :

(i) the pivotal role of UNIDO in the Second Development Decade ;

(ii) the need for the promotion of the transfer of technologies including

those in use in some of the more developed among the developing countries, to the less developed among them ;

(iii) importance of relating of the UNIDO's Training Programmes to the specific needs of the developing countries ;

(iv) greater attention to adaptive industrial research and development of consultancy services to enable developing countries to adapt imported technologies to suit their local conditions ; and

(v) promotion of industrial cooperation among developing countries.

(d) The Indian Delegation's suggestions were well received at the Session.

Election Petitions pending in High Courts/Supreme Court

*1717. SHRI SHRI CHAND GOYAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the number of Election Petitions arising out of the 1967 General Elections, still pending in the Supreme Court ;

(b) whether some Petitions are still pending in the High Courts ; and

(c) the number of Election Petitions pending in the High Courts, arising out of the mid-term elections and also of those pending in the Supreme Court ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) 12 appeals (2 relating to the House of the People and 10 relating to the Legislative Assemblies).

(b) 3 election petitions (all relating to Legislative Assemblies).

(c) 10 election petitions are pending before the various High Courts and 14 appeals are pending before the Supreme Court.

इस्पात कारखाने स्थापित करने के लिए बिश्व बैंक से ऋण

*1718. श्री महाराज सिंह भारती :

क्या इस्पात तथा भारी इंजीनियरिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिश्व बैंक सर-

कारी क्षेत्र में इस्पात कारखाने स्थापित करने के लिए भारत को ऋण देने के लिए तैयार हैं और बैंक अधिकारियों का यह भी दावा है कि वे प्रबन्ध में सहायता करके इस्पात के उत्पादन की लागत कम कर सकते हैं ; और

(ख) यदि हां, तो सरकार द्वारा उनकी सहायता स्वीकार करने में संकोच करने के क्या कारण हैं ?

इस्पात और भारी इंजीनियरिंग मन्त्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) सरकार को हाल में प्रकाशित कुछ समाचारों के बारे में मालूम है जिनमें यह कहा गया है कि विश्व बैंक सरकारी क्षेत्र की प्रायोजनाओं के लिए जिनमें इस्पात कारखाने भी शामिल हैं, सहायता देने को तैयार हैं, परन्तु विश्व बैंक ने अभी तक सरकार के पास इस प्रकार का कोई प्रस्ताव नहीं भेजा है ।

(ख) अब यह प्रश्न नहीं उठता । जब कभी सरकारी क्षेत्र में नये कारखाने लगाने होंगे उस समय उनके लिए सहायता की आवश्यकता, सहायता देने वालों का हित और सहायता की शर्तों की उपयुक्तता आदि के बारे में विचार किया जायेगा और निर्णय किया जायेगा ।

M/s. Standard Drum and Barrel Manufacturing Co.

*1719 SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6292 on the 14th April, 1970 regarding M/s. Standard Drum and Barrel Mfg. Co. and state :

(a) whether the 18 gauge steel sheets received by Mrs. Standard Drum and Barrel Mfg. Co. from the stockists were against their own quota certificates ;

(b) if so, the details of the said quota certificates and the sources from which the same were received ;

(c) the names of the stockists from whom they received 18 gauge steel sheets